

**Notice under Order XXI, Rule 22 of the Code of Civil Procedure
(Rules 316 and 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that you are hereby required under Rule 22 of Order XXI of the Code of Civil Procedure to appear in person or by an Advocate entitled to practise in this Court before the Judge in Chambers on the day of 19 at 11 O'clock in the forenoon to show cause why the decree passed

order
against you on the day of19 in the above suit should not be executed against you.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for